

KARNATAKA ACT NO 06 OF 2017

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THE KARNATAKA PRESERVATION OF TREES (AMENDMENT) ACT, 2016

(Received the assent of the Governor on the Thirty First day of December, 2016)

An Act further to amend the Karnataka Preservation of Trees Act, 1976.

Whereas it is expedient further to amend the Karnataka Preservation of Trees Act, 1976 (Karnataka Act 76 of 1976), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty-seventh year of the Republic of India as follows:-

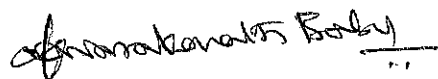
1. Short title and commencement.- (1) This Act may be called the Karnataka Preservation of Trees (Amendment) Act, 2016.

(2) It shall come into force at once.

2. Insertion of new section 27AA.- In the Karnataka Preservation of Trees Act, 1976 (Karnataka Act 76 of 1976), after section 27A the following shall be inserted, namely:-

" **27AA. Power of State Government to regulate the choice of species planted.-** The State Government may, if it considers necessary in public interest that planting, propagating or cultivating any tree species is detrimental to the environment or ground water availability, or the species is or liable to cause colonization of alien or invasive species, or is the host or alternate host for pests and vectors that can cause diseases adversely affecting the hygiene of the environment, by notification regulate the planting or cultivation of such species in such areas, and for such time as may be deemed necessary."

By Order and in the name of
the Governor of Karnataka



(K. DWARAKANATH BABU)

Secretary to Government
Department of Parliamentary Affairs